

NOTIFICATION No. 17 / 2017

I

The Government, in G.O.Ms.No.183, Home(Cts.III) Department, dated 15.02.2016, have issued orders for the constitution of two more Judicial Magistrate Courts at Tiruppur, and the Government in G.O.Ms.No.685, Home (Cts.II), Department, dated 26.09.2016 have issued Notification under Section 11(1) of Code of Criminal Procedure, 1973 for the constitution of the said Courts, in the cadre of Civil Judge.

Thiru R.Subbiah, Judicial Magistrate, Fast Track Court at Magisterial Level, Tiruppur, is transferred and posted as Judicial Magistrate No.III, Tiruppur, in the aforesaid newly sanctioned Court.

Tmt.T.Nithyakala, Judicial Magistrate No.II, Srivilliputhur, is transferred and posted as Judicial Magistrate No.IV, Tiruppur, in the aforesaid newly sanctioned Court.

II

Ms. L.Maheswari, XI Judge, Court of Small Causes, Chennai, is transferred and posted as XIV Judge, Court of Small Causes, Chennai vice Thiru R.Karl Marx, transferred.

Thiru R.Karl Marx, XIV Judge, Court of Small Causes, Chennai, is transferred and posted as XI Judge, Court of Small Causes, Chennai vice Ms.L.Maheswari, transferred.

HIGH COURT, MADRAS.
DATED :08.02.2017

Sd/- R.Sakthivel
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings - Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No.17 / 2017, dated : 08.02.2017

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Thiru R.Subbiah, Judicial Magistrate, Fast Track Court at Magisterial Level, Tiruppur, who has been transferred and posted as Judicial Magistrate No.III, Tiruppur, in the newly sanctioned Court, vide High Court's Notification cited above, is required to assume charge of the post of Judicial Magistrate No.III, Tiruppur, in the newly sanctioned Court, on 11.02.2017 F.N. (Saturday)

As the inauguration of the Judicial Magistrate Court No.III, Tiruppur, is to be held on 11.02.2017, Thiru R.Subbiah, is required to report to the Principal District Judge, Tiruppur on 10.02.2017 A.N. without fail, in connection with inauguration of the said newly sanctioned Court.

After assuming charge of the post of Judicial Magistrate No.III, Tiruppur, Thiru R.Subbiah, is required to hold full additional charge of the post of Judicial Magistrate, Fast Track Court at Magisterial Level, Tiruppur, until further orders.

II

Tmt. T.Nithyakala, Judicial Magistrate No.II, Srivilliputhur, who has been transferred and posted as Judicial Magistrate No.IV, Tiruppur in the newly sanctioned Court, vide High Court's Notification cited above, is required to handover charge of her post to the Judicial Magistrate, Fast Track Court at Magisterial Level, Srivilliputhur, on 09.02.2017 A.N. and assume charge of the post of Judicial Magistrate No.IV, Tiruppur, on 11.02.2017 F.N., (Saturday), without fail.

As the inauguration of the Court of Judicial Magistrate No.IV, Tiruppur is to be held on 11.02.2017 F.N, Tmt. T.Nithyakala, is required to report to the Principal District Judge, Tiruppur on 10.02.2017 A.N., without fail, in connection with inauguration of the said newly sanctioned Court.

The Judicial Magistrate, Fast Track Court at Magisterial Level, Srivilliputhur, is required to hold full additional charge of the post of Judicial Magistrate No.II, Srivilliputhur, until further orders.

III

Ms. L.Maheswari, XI Judge, Court of Small Causes, Chennai, who has been transferred and posted as XIV Judge, Court of Small Causes, Chennai, vide High Court's Notification cited above, is required to hand over charge of her post to the XIV Judge, Court of Small Causes, Chennai, immediately and take charge of the post of XIV Judge, Court of Small Causes, Chennai, from Thiru R.Karl Marx, XIV Judge, Court of Small Causes, Chennai, immediately, **on the same day.**

On relief, Thiru R.Karl Marx, is required to take charge of the post of XI Judge, Court of Small Causes, Chennai, immediately, on the same day.

**HIGH COURT, MADRAS.
DATED :08.02.2017**

**Sd/- R.Sakthivel
REGISTRAR GENERAL**